

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 115
(IB)-2046(PB)/2019

IN THE MATTER OF:

IDBI Capital Markets & Securities Ltd.
v.

.... Applicant/petitioner

Great Indian Nautanki Company Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.10.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Apar Chopra, Adv.

For the Respondent

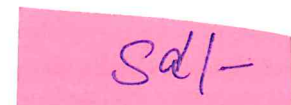
ORDER

Ld. Counsel for the petitioner states that the matter is settled and they have filed a copy of MOU to be placed on record. None for the respondent. The said documents have not come to the Court file.

List for further consideration on 21.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

18.10.2019
Ritu Sharma